

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL APPEAL NO.1317 OF 2018

(AGAINST THE JUDGMENT IN S.C.NO.111/2016 DATED 30.08.2018 OF  
ADDITIONAL SESSIONS COURT, MANANTHAVADY)

APPELLANTS/ACCUSED:

1. AMEEN,  
S/O AMEER, AGED 30 YEARS,  
PUTHENVEEDU, VETTOOR VILLAGE,  
THIRUVANANTHAPURAM.
2. JOSHI,  
AGED 38 YEARS,S/O FRANCIS,  
KALLARATHOTTAM SABEESH BHAVAN,  
MANABOOR VILLAGE, THIRUVANANTHAPURAM.

BY ADV.SRI.LATHEESH SEBASTIAN

RESPONDENTS/RESPONDENTS/STATE:

STATE OF KERALA,  
REPRESENTED BY SUB INSPECTOR OF POLICE,  
VELLAMUNDA POLICE STATION, WAYANAND.

BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWIK

THIS CRIMINAL APPEAL HAVING COME UP ON 08.05.2020, THE COURT ON  
THE SAME DAY ORDERED THE FOLLOWING:

**O R D E R**

The learned Senior Public Prosecutor submits that the first accused has fourteen cases against him. The Public Prosecutor is therefore directed to file a statement giving the details of the cases presently pending against him.

Post on 19.05.2020.

**ASHOK MENON**

**Judge**